

**Central Electricity Regulatory Commission  
New Delhi**

**Petition No. 184/TT/2024**

Subject	:	Petition for the determination of transmission tariff from COD to 31.3.2024 in respect of two transmission assets under “Augmentation of Transformation Capacity at 400/220 kV Kurukshetra (PG) & Patiala (PG) Sub-station”.
Date of Hearing	:	<b>18.11.2024</b>
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member
Petitioner	:	Power Grid Corporation of India Limited (PGCIL)
Respondents	:	Uttar Pradesh Power Corporation Limited (UPPCL) and 14 Others
Parties Present	:	V.C. Sekhar, PGCIL

**Record of Proceedings**

The Petitioner’s representative submitted that the present Petition had been filed for the determination of transmission tariff from COD to 31.3.2024 for the transmission asset under “Augmentation of Transformation Capacity at 400/220 kV Kurukshetra (PG) & Patiala (PG) Sub-station”.

2. After hearing the Petitioner’s representative, the Commission directed as under:

- a) The Petitioner to implead CTUIL as a party to the Petition and to file a revised memo of parties within two days;
- b) Issue notice to the Respondents, including CTUIL;
- c) The Respondents, including CTUIL, to file their respective replies to the Petition, if any, within four weeks with a copy to the Petitioner, who may file its rejoinder within two weeks thereafter;
- (d) The Petitioner to submit the following information on an affidavit within two weeks with a copy to the Respondents:
  - (i) In respect of Asset-2, the Petitioner has submitted expenditure in the Auditor Certificate as the expenditure up to COD, expenditure from 12.7.2023 to 31.12.2023, expenditure from 1.10.2023 to 31.3.2024 and Expenditure from 1.4.2024 to 31.3.2025 in the Petition. Whereas the



Petitioner is required to submit the expenditure up to COD, expenditure from 12.7.2023 to 31.12.2023, expenditure from 1.1.2024 to 31.3.2024, and expenditure from 1.4.2024 to 31.3.2025. Accordingly, submit the revised Auditor Certificate for Asset-2;

(ii) Provide timelines (as per Regulations) for getting the CEA clearance after applying for inspection. A copy of the inspection report of the CEA and remarks, if any;

(iii) Documentary evidence of the basis of estimation of the FR cost for both the Assets. Whether it was rectified by the CTUIL?

(iv) Details of variation with respect to FR cost v/s Estimated completion cost for the Assets.

(v) Reasons for constructing SAS at Kurukshetra substation and was SAS not available at the Kurukshetra substation before commissioning of the instant Asset?

(vi) For Asset-1, the SCOD was February 2023. In this regard, provide the justification for availing shutdown after SCOD. Why was there a delay in requesting shutdown?

(vii) Provide the details of shutdown availed/approved for Asset-1 and Asset-2 separately.

3. The Petition will be listed for the hearing on **23.1.2025**

**By order of the Commission**

**Sd/-**

**(T.D. Pant)**

**Joint Chief (Law)**